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THS MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P. SHINDE): (a) Yes, Sir.

(b) Government have included a programme for the introduction of 200 deep sea fishing vessels in the public as well as private sectors during the Fifth Five Year Plan. In pursuance of this programme, steps have been taken for the import of 60 Nos. of deep sea fishing vessels under a scheme notified in June, 1973.

The scheme notified in June, 1973 stipu lates that allottees of vessels for import shall construct an equivalent number of vessels allotted to them for import at indigenous shipyards. Construction programme of fishing vessels in India has been handicapped for want of proven designs. It is now proposed to obtain designs and detailed ship drawings from the foreign shipyards to facilitate construction in India. It is expected that Indian trawlers in adequate numbers will be built in future.

अंतर्राज्यीय परिवहन आयोग

551 श्री नागेश्वर प्रसाद शाही: श्री नत्थी सिंह:

क्या **नौबहन और परिबहन** मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या अंतर्राज्यीय परिवहन आयोग ने इस बात की जांच की है कि किन-किन राज्यों ने विहित नियमों के अधीन अंतर्राज्यीय लोक वाहनों को नियमित परिमटों द्वारा चलाने में ढील की है;
- (ख) किन-किन राज्यों ने इन्हें पूर्ण रूप से कार्योन्वित नहीं किया है;
- (ग) क्या राज्यों द्वारा की गई अनियमितताओं को रोकने के लिए आयोग के पास किसी पर्यवेक्षण व्यवस्था की योजना है?

t[Inter-State Transport Commission

- 551. SHRI NAGESHWAR PRASAD SHAHI: SHRI NATHI SINGH:
- tt] English translation.

Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

- (a) whether Inter-State Transport Commission has enquired into as to which States have shown slackness in running inter-State public carriers through regular permits imder the prescribed rules;
- (b) the names of the States which have not fully implemented them; and
- (c) whether the Commission has any scheme for supervisory arrangement for checking these irregularities on the part of the States?]

नौबहन और परिवहन मंत्रालय में उपमंत्री (श्री प्रणब मुखर्जी): (क) और
(ख) संभवतया माननीय सदस्य अन्तर्देशीय मार्गी पर सार्वजनिक वाहनों की
सीमित संख्या के निर्वाध रूप से आने
जाने के लिये अन्तर्राज्यीय परिवहन
आयोग द्वारा निर्मित दक्षिणी, पश्चिमी
और उत्तरी क्षेत्रीय परिमिट योजनाओं
का जिक कर रहे हैं। यदि हां तो
स्थिति निम्न प्रकार है:—

दक्षिणी क्षेत्र इसे सभी संबंधित राज्यों परमिट योजना ने कार्यान्वित कर लिया है।

पश्चिमी क्षेत्र केवल मध्य प्रदेश और परिमट योजना उत्तर प्रदेश राज्यों ने ही इसे अभी कार्यान्वित करना है।

उत्तरी क्षेत्र संबंधित राज्य अभी परिमट योजना कानूनी औपचारिकताओं को पूरा करने की कार्य-बाही कर रहे हैं। इसके पूरा हो जाने पर योजना कार्यान्वित की जाएगी।

(ग) संबैधानिक रूप से, उपर्युक्त योजनाओं के कार्यान्वयन की कार्यकारी जिम्मेदारी, संबंधित राज्य सरकारों की है। परन्तु यदि इन योजनाओं के कार्यान्वयन के संबंध में उनमें कोई मतभेद पैदा हो जाए तो संबंधित राज्यों के साथ बातचीत द्वारा इन मतभेदों को दूर करने में अन्तर्राज्यीय परिवहन आयोग, राज्य सरकारों की सहायता करता है।

t[THE DEPUTY MINISTER IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI PRANAB MU-KHERJEE): (a) and (b) Presumably, the Hon. Members are referring to the Southern, Western and Northern Zone Permit Schemes, formulated by Inter-State Transport Commission, for free movement of a limited number of public carriers on Interstate routes. If so, the position is as under.—

Southern Zone Permit Scheme

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This has been implemented by all concerned States.

Western Zone Permit Scheme Madhya Pradesh and Uttar Pradesh States alone are yet to implement this scheme.

Northern Zone Permit Scheme The States concerned are in the process of completing the legal formalities. As soon as this is done, the scheme will be implemented.

(c) Constitutionally, executive responsibility for implementation of the above schemes rests with the concerned State Governments. However. Inter-State Transport Commission assists the State Governments in resolving differences, if any, amongst them in regard tc- implementation of these schemes, by holding discussions with the States concerned.]

Import of Tractors

552. SHRI N. R. CHOUDHURY:

SHRI HARSH DEO MALA-VIYA

SHRI SARDAR AMJAD ALI:

Will the Minister of AGRICULTURE be pleased to state:

- (a) whether Government have since taken a decision on the import of tractors to meet the requirements thereof; and
 - (b) if so. what are the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI

+ [] English translation.

ANNASAHEB P. SHINDE): Ia) and (b) After considering the detailed requirements and the present manufacturing programme of tractors in the country, Governments of India have decided not to pursue the question of imports of any additional tractors.

Fodder Seed Centres

- 553. SHRI VITHAL GADGIL: Will the Minister of AGRICULTURE be plea sed to state:
- ia) whether the Central Government have decided to establish fodder seed multiplication and seed production oriented farms all over the country; and
- (b) if so, the names of the sites selected in Maharashtra?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI B. P. MAURYA): (a) and Ib) The Government of India have decided to establish two large fodder seed production farms during the Fifth Five Year Plan. No site has yet been selected as the whole matter is under consideration.

Cattle Breeding farms in States

- 554. SHRI VITHAL GADGIL: Will the Minister of AGRICULTURE be plea sed to state:
- (a) whether the Central Government have decided to set up some Centrallysponsored Cattle Breeding Farms in diffe rent States; and
- Ib) if so, whether any site has been selected in Maharashtra for the same?
- THE MINISTER OF STATE IN THI MINISTRY OF AGRICULTURE (SHRI B. P. MAURYA): (a) Yes. Sir.
- (b) The Government of Maharashtra has offered a site for the location of one such farm in the State, which is under conside ration.

Supply ot' Fertilizers to Maharashtra

- 555. SHRI VITHAL GADGIL: "Will the Minister of AGRICULTURE be plea sed to state:
- (a) whether Maharashtra Government have received only 58.34 per cent of the